

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI (SZ)
ORIGINAL APPLICATION NO.16 OF 2022**

IN THE MATTER OF:

Dr. Lubna Sarwath Hyderabad,
Telangana.

...Applicant(s)

-VS-

The Chief Secretary to Govt. of Telangana,
Hyderabad, Telangana and Ors.

...Respondent(s)

REPORT FILED BY THE IRRIGATION DEPARTMENT R-6

S.NO	INDEX	PG-NO
1.	6 th Respondent report filed by the irrigation department	1-2
	Annexure-I MAP	3
2.	Annexure-II W.P NO.7778 OF 2025 Order dated	4-7

Place: Chennai

Date: 21.04.2025

Mrs. H. Yasmeen Ali,
Standing counsel for 6th Respondent.

BEFORE THE NATIONAL GREEN TRIBUNAL,(SZ), CHENNAI

Original Application No. 16 of 2022

Dr. Lubna Sarwath

....Applicant

-Vs-

The Chief Secretary to
Govt. Of Telangana, Hyderabad

.....Respondents

Report filed by the Irrigation Department - R-6

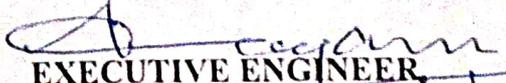
It is to submit that the Hon'ble NGT, Chennai in its order dated 14.02.2025 directed Irrigation department to give time frame for removing all the encroachments. Let them make a request to the HYDRA to prioritize removing the encroachment from the Bum ruknudd-Dowla lake

It is humbly submitted that the HYDRA is inviting tenders for the work of restoration and rejuvenation of the Bum-Rukn Udddowla Lake. The HYDRA in line with the Irrigation department has very much interested in protecting this historical lake for future generations.

As some of the structures are already existing with all legal permissions in FTL/buffer zones of the lake, it was opined to protect the lake to the available area.

As such this exercise is going on a WP 7778 of 2025 filed in Honble high court by Sri Omer Bin Abdullah stating that the petitioner is the owner and possessor land admeasuring Acres 13.17 guntasin survey number 50/1 situated at Bumruknuddowla Village, Rajendranagar mandal, Rangareddy District having acquired the same through oral gift deed. These issues are required to be examined after filing the counter. for which the Hon'ble High Court for Telangana has ordered to maintain Status quo vide orders dated:18-3-2025. The Revenue department i.e the concerned Tahsildar, Rajendranagar Mandal has to file the counter regarding the status of Survey no.50/1 which is falling in the FTL of Bumruknuddowla lake.

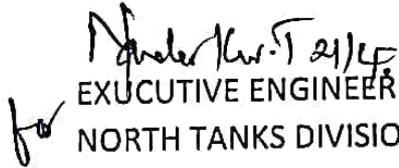
In view of the above it is to submit that, we along with HYDRA are taking steps for restoration and rejuvenation of the lake. This is submitted for kind information and taking necessary action in the matter.


EXECUTIVE ENGINEER
NORTH TANKS DIVISION, HYD. 21/4/2025

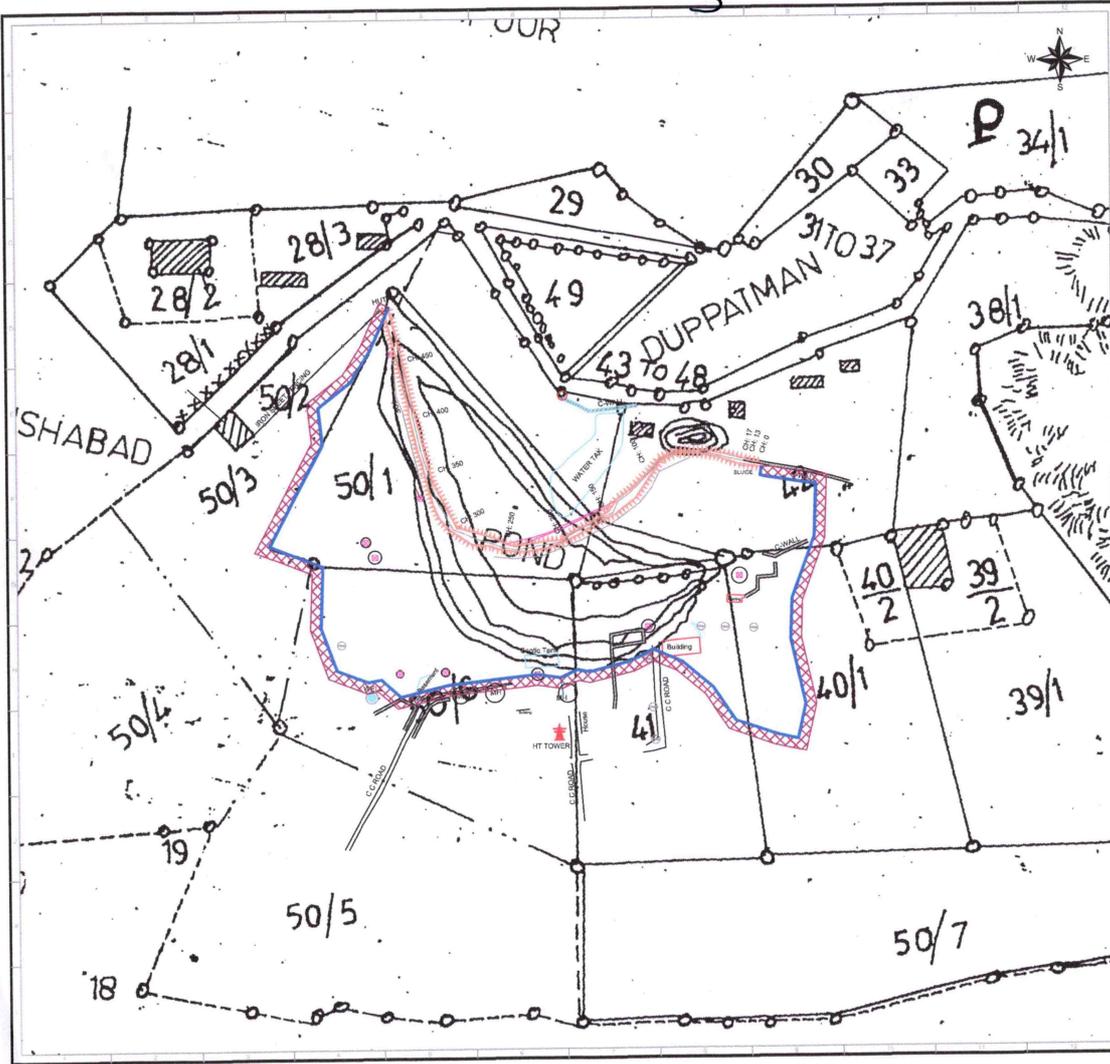
[IRRIGATION WING UNDER
CONTROL OF GHMC]

Sy.Nos affecting under FTL/Buffer of Bumrukhdowla lake

S.No	Sy.No	Affected under FTL/Buffer	Encroachments removed in Sy.Nos
1	50/1	Partly affected in FTL and Bund	Encroachments were removed in Sy.No 40/1
2	50/2	Partly affected in Buffer	
3	50/3	Partly affected in FTL and Buffer	
4	50/6	Partly affected in FTL and Buffer	
5	41	Partly affected in FTL and Buffer	
6	40/1	Partly affected in FTL and Buffer	
7	42	Partly affected in FTL , Buffer and Bund	


 EXECUTIVE ENGINEER
 NORTH TANKS DIVISION

Annexure - 1



NOTES:
1. ALL LEVELS ARE IN METRES.

LEGEND:

- FULL TANK LEVEL (FTL) [Symbol]
- EXISTING FTL PILLAR [Symbol]
- TOE LINE [Symbol]
- GPS CONTROL POINTS [Symbol]
- BUND TOP [Symbol]
- BT ROAD [Symbol]
- CART TRACK [Symbol]
- ROCK / BOULDERS [Symbol]
- CHURCH / TEMPLE / MOSQUE [Symbol]
- TOMB / CHHATRI / GRAVES [Symbol]
- BORE WELL POINT [Symbol]
- POWER LINE WITH POLE [Symbol]
- TRANSFORMER [Symbol]
- HT-TOWER [Symbol]
- WATER SPREAD [Symbol]
- WELL [Symbol]
- BUILDINGS [Symbol]
- COMPOUND WALL [Symbol]
- INLET / OUTLET [Symbol]
- TREE [Symbol]
- CULVERT [Symbol]
- DRAIN / STREAM [Symbol]
- FENCING [Symbol]
- RAILWAY TRACK [Symbol]
- VILLAGE BOUNDARY [Symbol]
- BUFFER ZONE 9m FROM FTL LINE [Symbol]

RO	Draft Copy		
Revn.	Description	Date	Signature
Client:	GREATER HYDERABAD MUNICIPAL CORPORATION		
Project:	SURVEY OF LAKES IN GHMC AREA		
Title:	CADASTRAL MAP OF BUM RUKH UDDIN DOWLA LAKE (HUDA PARK) (ID-2935) BUM RUKH UDDIN DOWLA VILLAGE, GANDIPET MANDAL		
Consultants:	 aarvee associates <small>architects engineers consultants pvt ltd</small> <small>Survey, Planning, Design, Drawing, Estimation, Construction Management</small> <small>DE-141, 40, GANDIPET, P.O. - 501301</small> <small>HYDERABAD, TELANGANA, INDIA</small>	Scale: 1:1900	
	Prepared: A.Sridhar		
	Drawn: E.Radhika		
	Checked: V.Apparao		
	Approved: R.Venkateswarlu		
Drig. No.:	AA/RRR/1440/ID - 2935	Sheet No.:	2 of 5

[3296]

**(SHOW CAUSE NOTICE BEFORE ADMISSION)
IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

TUESDAY, THE EIGHTEENTH DAY OF MARCH

TWO THOUSAND AND TWENTY FIVE

**:PRESENT:
THE HONOURABLE SRI JUSTICE C.V. BHASKAR REDDY**

WRIT PETITION NO: 7778 OF 2025

Between:

Omer Bin Abdullah, S/o Late Abdullah Bin Sayeed, Occ. Business, R/o. H. No. 18-7-425/77/21/B, Talab Katta, Mir Jumla, Bhavani Nagar, Hyderabad, Telangana State Represented by the AGPA holder Salman Bin Hamed Al Kaseri, S/o Hamed Bin Obaid Al Kaseri, Occ. Business, R/o. 19-3-201/A/36, Jahanuma, Hyderabad.

Petitioner

AND

1. The State of Telangana, Rep by its Principal Secretary, Irrigation Department, Secretariat Hyderabad.
2. The Chief Engineer (Irrigation), Hyderabad, I and CAD Department, Second Floor, Erramanzil, Hyderabad
3. Hyderabad Disaster Response and Asset Protection Agency (HYDRA), 6th and 7th Floor, Buddha Bhavan, Hyderabad, Telangana State
4. The Metropolitan Commissioner, C/o HMDA, Swarna Jayanti Complex, Sanjeeva Reddy Nagar Rd, Srinivasa Nagar, Ameerpet, Hyderabad, Telangana 500082
5. The Tahsildar/Mandal Revenue Officer, Rajendranagar Mandal, Rajendranagar, Rangareddy District

Respondents

WHEREAS the Petitioner above named through his Advocate SRI PAWAN KUMAR AGARWAL presented this Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ Of Mandamus declaring the action of the official Respondent No. 2 and 4 in describing the petitioner's private property referred allegedly as Bumrukudowla Lake (Pond) and not excluding the same from the list of notified lakes by irrigation Department (on the official website of HMDA) i.e. private land admeasuring Ac. 13-17 Gts in Sy. No. 50/1 situated at Bumrukudowla village, Rajendernagar Mandal, Ranga Reddy District as arbitrary, illegal, against the principles of natural justice and in violation of Article 300-A of the Constitution of India and consequently direct the Respondent No. 2 and Respondent No. 4 to consider the representation of the Petitioner Dt. 03-09-2024 and 25-02-2025 and exclude the petitioner's private property i.e., land admeasuring Ac. 13-17 Gts in Sy. No. 50/1 situated at Bumrukudowla village, Rajendernagar Mandal, Ranga Reddy

allegedly referred as Bumrukudowla Lake (Pond) from the list of notified lakes by irrigation Department (on the official website of HMDA);

AND WHEREAS the High Court upon perusing the petition and affidavit filed herein and upon hearing the arguments of Sri L. Ravichander, Senior Counsel appearing for Sri PAWAN KUMAR AGARWAL Advocate for the Petitioner and Asst. GP for Irrigation for the Respondent Nos.1 & 2 and Sri K. Pavan Kumar, SC for HYDRA, for the Respondent No.3 and Sri V. Narasimha Goud, SC for HMDA, for the Respondent No.4 and Asst. GP for Revenue for the Respondent No.5, directed issue of notice to the Respondents herein to show cause as to why this WRIT PETITION should not be admitted.

You viz:

1. The Principal Secretary, Irrigation Department, State of Telangana, Secretariat Hyderabad.
2. The Chief Engineer (Irrigation), Hyderabad, I and CAD Department, Second Floor, Erramanzil, Hyderabad.
3. Hyderabad Disaster Response and Asset Protection Agency (HYDRA), 6th and 7th Floor, Buddha Bhavan, Hyderabad, Telangana State
4. The Metropolitan Commissioner, C/o HMDA, Swarna Jayanti Complex, Sanjeeva Reddy Nagar Rd, Srinivasa Nagar, Ameerpet, Hyderabad, Telangana 500082
5. The Tahsildar/Mandal Revenue Officer, Rajendranagar Mandal, Rajendranagar, Rangareddy District

are directed to show cause on or before 15-04-2025 to which date the case stands posted as to why in the circumstances set out in the petition and the affidavit filed therewith (copy enclosed) this WRIT PETITION should not be admitted.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all for further proceedings pertaining to the preliminary notification and further grant stay in pursuance of entry referred allegedly as Bumrukudowla Lake (POND) with Lade ID. 2935 from the list of notified lakes by irrigation Department, and also direct the Respondent No. 3 not to interfere into the peaceful possession and enjoyment of the Petitioner's land admeasuring Ac.13.17 Gts, in Sy. No. 50/1, Situated at Bumrukudowla Village, Rajendernagar Mandal, Ranga Reddy District, pending disposal of WP No. 7778 of 2025, on the file of the High Court.

The Court made the following:

ORDER:

Notice before admission.

Learned Assistant Government Pleader for Irrigation takes notice for respondent Nos.1 and 2; Sri K. Pavan Kumar, learned Standing Counsel for HYDRA takes notice for respondent No.3; learned Standing counsel for HMDA takes notice for respondent No.4; learned Assistant Government Pleader for

6

Revenue takes notice for respondent No.5 and they seek time to file counter affidavit.

It is stated that the petitioner is the owner and possessor land admeasuring Ac.13-17 guntas in Sy.No.50/1 situated at Bumruknudowla Village, Rajendranagar Mandal, Ranga Reddy District, having acquired the same through oral gift deed. The grievance of the petitioner is that without conducting any enquiry/survey over the subject property and basing on the preliminary notification, dated 17-10-2017 issued under the provisions of the Hyderabad Metropolitan Development Authority Act, 2008, the respondents are proceeding to demolish the existing structures.

Sri L. Ravichander, learned Senior Counsel appearing for the petitioner submitted that before issuance of the preliminary notification, the respondents have not issued notice to the interested/effected persons for fixation of the Full Tank Level (FTL) of the Bumruknudowla Lake (Pond):

These issues are required to be examined after filing of counter affidavit.

Pending filing of the counter affidavit, status quo obtaining as on today shall be maintained in respect of the subject property, in all respects.

List on 15-04-2025.

//TRUE COPY//

SD/-V.KAVITHA
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. The Principal Secretary, Irrigation Department, State of Telangana, Secretariat Hyderabad.
2. The Chief Engineer (Irrigation), Hyderabad, I and CAD Department, Second Floor, Erramanzil, Hyderabad
3. Hyderabad Disaster Response and Asset Protection Agency (HYDRA), 6th and 7th Floor, Buddha Bhavan, Hyderabad, Telangana State
4. The Metropolitan Commissioner, C/o HMDA, Swarna Jayanti Complex, Sanjeeva Reddy Nagar Rd, Srinivasa Nagar, Ameerpet, Hyderabad, Telangana 500082
5. The Tahsildar/Mandal Revenue Officer, Rajendranagar Mandal, Rajendranagar, Rangareddy District (1 TO 5 by RPAD- along with a copy of petition and affidavit)
6. One CC to SRI PAWAN KUMAR AGARWAL Advocate [OPUC]
7. Two CCs to GP FOR IRRIGATION AND COMM AREA DEV, High Court at Hyderabad. [OUT]
8. Two CCs to GP FOR Revenue, High Court at Hyderabad. [OUT]
9. One spare copy

HIGH COURT

CVBR,J

DATED:18/03/2025

List on 15-04-2025

NOTICE BEFORE ADMISSION

WP.No.7778 of 2025

DIRECTION

